

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.2/RP/2019 in Petition No. 95/MP/2017

Subject : Petition for review of the order dated 17.12.2018 in Petition No. 95/MP/2017 read with under Section 94 of the Electricity Act, 2003, read with the Order 47 Rule 1 of the CPC and Regulations 103(1) and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 7.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Solar Energy Corporation of India Limited

Respondents : Welspun Energy Private Limited and others

Parties present : Shri M.G Ramachandran, Advocate, SECL
Ms. Tanya Sareen, Advocate, SECL
Shri Prabhas Bajaj, Advocate, SECL
Shri Shubham Arya, Advocate, SECL
Ms. Anushree Bardhan, Advocate, SECL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that present Review Petition has been filed for review of the impugned order dated 17.12.2018 in Petition No. 95/MP/2017 on the grounds enumerated in the Review Petition. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Review Petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 29.3.2019, with an advance copy to the Petitioner, who may file its rejoinder, any, by 12.4.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/
(T. Rout)
Chief (Law)